GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA UN-STARRED QUESTION NO.2071 TO BE ANSWERED ON 15.12.2021

GUIDELINES TO PREVENT JUVENILE CRIMES

2071. SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the guidelines issued by the Ministry to prevent juvenile crimes; and
- (b) the steps taken to promote awareness as well as to create a collective conscience regarding child rights?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ ACT, 2015) is the primary law for children in conflict with law and those in need of care and protection. The Ministry of Women and Child Development is implementing the centrally sponsored namely Child Protection Services (CPS) Scheme for rehabilitation of children in difficult circumstances including, orphan and destitute children. Under CPS scheme, financial assistance is provided to the State Governments/UT Governments for providing services which include institutional care, non-institutional care, support for capacity building, human resources etc. Grants are also provided for setting up and maintenance of various types of Child Care Institutions (CCIs) including children homes, observation homes, special homes, place of safety, open shelters and Specialized Adoption Agencies. CCIs provide for age-appropriate education, access to vocational training, recreation, health care, counselling etc. The execution of the scheme lies with the respective States/UTs.

The Ministry of Home Affairs has been issuing advisories from time to time to States/UTs to deal with crimes against children, which are available at www.mha.gov.in.

It is stated that National Commission for Protection of Child Rights (NCPCR), an autonomous body under the aegis of Ministry of Women and Child Development, is entrusted with the mandate to ensure that all Laws, Policies, Programmes, and Administrative Mechanisms are in consonance with the Child Rights perspective as enshrined in the Constitution of India and also the UN Convention on the Rights of the Child. Various activities are taken up by the NCPCR along with State Commission for the Protection of Child Rights (SCPCRs) through consultation, webinar, developing of creative material with reference to child rights, their wellbeing, nutrition etc.
